

VAKALATNAMA

2450

In the Court of

Sundargarh

Vrs

No.

of 20

TITLE

I know all men by this present that by this Vakalatnama / We

Plaintiff(s) Defendant(s) Appellant(s) Respondent(s) Petitioner(s) Opposite party accused delinquent in the aforesaid suit / appeal / criminal case do here by appoint and retain

Advocate(s) to appear for me/us in the above case and do conduct and prosecute / defend the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed there in including all applications for return of documents or any money that may be payable to me/us in the said case and also in application for review and appeals.

Date

20

Signature of executant(s)

I/We

do hereby appoint

do hereby(s) to act for me/us in the above named on use in taken whether I/We have affixed my/our left thumb impression in the presence of

Left Thumb impression

and I do hereby attest the thumb impression as having been who is known to me.

Signature

Received the Vakalatnama

the executants duly signed or thumb impressed by the executants who is personally known to me/us of whose identity power of attorney, signature of thumb impression, I am satisfied and accept, I do not hold brief for the opposite party in this case.

SUNDARGARH

ADVOCATE

Date

for